

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA 780/92.

Dt. of Order: 23-10-92.

N.V.Prasad

...Applicant

Vs.

1. Telecom District Manager,  
Rajahmundry, East Godavari District.

2. Department of Telecommunications  
rep. by Chief General Manager,  
Telecom, A.P., Hyderabad-500 001.

...Respondents

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Counsel for the Applicant : Shri M.Surender Rao

Counsel for the Respondents : Shri N.R.Devraj, Sr.2GSC

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CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench passed by Hon'ble  
Sri T.Chandrasekhar Reddy, Member (J) ).

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This is an application filed under section 19 of the  
A.T.Act, 1985, to direct the Respondents to provide appoint-  
ment on compassionate grounds and pass such other order/  
orders as may deem fit and proper in the circumstances of the  
case.

2. This Original Application is listed today for admis-  
sion hearing. Sri M.Surender Rao, counsel for the applicant  
and Sri N.R.Devraj, counsel for the Respondents are present.  
During the course of admission hearing, Sri N.R.Devraj pro-  
duced a letter dt. 19-9-92 addressed by the Telecom District  
Manager, East Godavari, Rajahmundry, to the Chief General

*T - C. m/s*

....2.

Manager, Telecommunications, Hyderabad, wherein it was stated as follows :-

"Necessary action to appoint the candidate will be taken soon after the receipt of the Education/Caste enquiry reports for which the Educational/Revenue authorities have already been addressed and reminded."

In another letter dt.14-10-91, addressed by the Chief General Manager, Telecom, Hyderabad to the Telecom District Manager, Rajamundry, it was stated as follows :-

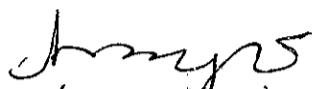
"Action has to be taken for his appointment as Group 'D' in Rajamundry Division after observing the usual formalities such as verification of originals, character and antecedents."

So in view of this position, we are satisfied that the Respondents are keen to provide appointment to the applicant in Group 'D' post on compassionate grounds. So in view of this position we are of the opinion that there is no need to give any further directions to the Respondents to appoint the applicant as prayed for by him. Hence this Original Application is liable to be dismissed. But we make it clear that in case the applicant is not provided/appointment on compassionate grounds before his age becomes barred that the Respondents shall relax his age and provide an appointment. The Res-

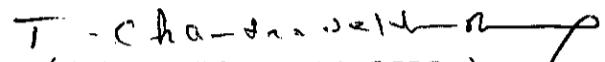
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pondents shall provide appointment to the applicant within three months from the date of communication of this order.

Accordingly the O.A. is disposed-of with no order as to costs.

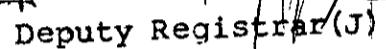


(A.B.GOUTHI)  
Member (A)



(T.CHANDRASEKHAR REDDY)  
Member (J)

Dated: 23rd October, 1992.  
Dictated in Open Court

  
Deputy Registrar (J)

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Copy to :-

1. Telecom District Manager, Rajahmundry, East Godavari District.
2. ~~Chief General Manager, Department of Telecommunications, Telco~~, A.P., Hyderabad.
3. One copy to Sri. M.Surender Rao, advocate, 17-119, Kamlanagar, Dilsukhnagar, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-



(3)

O.A. 78592

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. A. B. GOSWAMI, A.M.

AND

THE HON'BLE MR. R. BADASUBRAMANIAN, M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 23/10/1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A. No.

in

O.A. No.

78592

T.A. No.

(wp. No.)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs. DEBFATC

Central Administrative Tribunal

18 NOV 1992

HYDERABAD BENCH.

pvm